

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:-549- JK (LD) of 2026**

**DATED: - 19 - 01 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)

Secretary to Government  
Dated: 19.01.2026

No:-LAW-OIC/1/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

*Jim*

*Reyaz Ali Bhat*  
19/01/26

**Annexure to the Government Order No. 549- JK (LD) of 2026 dated 19.01.2026**

S No.	Title of the Case	OIC
1	FIR No. 146/2019 of P/S Rajbagh Kathua U/S 8/15/29/31 NDPS Act titled State (now UT) through P/S Rajbagh Vs Gurcharan Singh @Vicky & Others.	Sh. Dheeraj Katoch, SDPO, Border Chadwal
2	FIR No. 30/2025 of P/S Bagh e Bahu U/S 351(2) BNS and 3/4/17 POCSO Act titled Rohit Kumar and Kajal alias Kaju Vs UT of J&K through P/S Bagh e Bahu.	Sh. Sachit Sharma, DySP, SDPO East, Jammu
3	FIR No. 309/2023 of P/S Nagrota U/S 376 IPC and 3/4 POCSO Act titled UT of J&K through P/S Nagrota Vs Raghubir Kumar.	Sh. Vinod Kundal, DySP, SDPO Nagrota
4	FIR No. 56/2012 of P/S Janipur U/S 419/420/467/468/471/472/473 RPC titled State through SHO P/S Janipur Vs Sanjay Nagar.	Sh. Satish Bhardwaj, DySP SDPO, City West, Jammu
5	FIR No. 161/2017 of P/S Mendhar U/S 307/325 RPC titled State through SHO P/S Mendhar Vs Ramzan Hussain Dar	Sh. Toseef Ahmed DySP, SDPO, Mendhar
6	WP (C) No. 3019 /2025 titled Farooq Ahmad Rather V/S Union of India and others	Sh. Murtaza Ahmad, DYSP PID No. EXK-952273 of CID CI Kashmir
7	WP (C) No. 3330 /2025 titled Abdul Rashid Shah V/S Union of India and others	Sh. Murtaza Ahmad, DYSP PID No. EXK-952273 of CID CI Kashmir
8	WP (C) No. 3352 /2026 titled Mohammad Irfan Mir V/S Union of India and others	Sh. Murtaza Ahmad, DYSP PID No. EXK-952273 of CID CI Kashmir
9	WP (C) No. 3278 /2026 titled Saika Zahoor V/S Union of India and others	Sh. Murtaza Ahmad, DYSP PID No. EXK-952273 of CID CI Kashmir
10	WPC No. 1463/2025 titled SSS (The details have been masked) V/S Union of India & Ors	Shri Sharvan Singh, Dy.SP, PC Kishtwar
11	Writ Petition titled Dr Usmania Saida Vs Custodian General, EP, Jammu.	Shri Vikram Singh, SDPO City North, Jammu

*Neysargu*

*Jm*